

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV**

27. CP/198(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **27.06.2024**

Name of the Party: Kalpataru Fibre Pack Private Limited

Section 272 of the Companies Act, 2013

ORDER

1. None present.
2. Ongoing through order file, this Bench noticed that on 14.03.2024, there was no representation on behalf of either side and the matter was adjourned to 16.05.2024. On 16.05.2024, there was no representation on behalf of either side and the matter was adjourned to 27.06.2024.
3. Today, there is no representation on the part of either side. This Bench feels that the Petitioner is deliberately prolonging the matter and is not interested to pursue his matter. Hence, the present captioned Petition i.e. *CP/198(MB)2022* is **dismissed** on account of non-prosecution.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)